

# NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH COURT III

Item No. 8

IA(I.B.C)/4304 (MB)/2025 In C.P. (IB)/4321(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J) SH. HARIHARAN NEELAKANTA IYER, MEMBER (T)

#### ORDER SHEET OF THE HEARING ON 17.09.2025

(HEARING THROUGH: HYBRID MODE)

NAME OF THE PARTIES: Central Bank of India

Vs

Loyal Motors Private Limited

#### Appearance

For Liquidator: Adv. Manoj Mishra

For Respondent:

SECTION 7 OF THE IBC, 2016

### **ORDER**

## IA (I.B.C)/4304 (MB)/2025

- 1. This application has been filed by the liquidator seeking following prayers:
  - a. To pass an order for replacement of Mr. Prashant Jain having IP Regn. No. IBBI/IPA-00I/IP-POI368/2018- 2019/12131, being the current Liquidator of M/s. Loyal Motors Private Limited, with SSARVI Resolution Services LLP (through its Authorized Representative) having IP Regn. No.- IBBI/IPE-0144/IPA-l/2022-23/ 50008), as the new Liquidator of M/s. Loyal Motors Private Limited;
  - b. To pass such other or further order / s, as this Hon'ble Adjudicating Authority may deem fit and proper in the facts and circumstances of the case.
- 2. The SCC in its meeting held on 18.08.2025, has resolved to appoint SSARVI Resolution Services LLP an insolvency professional entity as the



- liquidator of the Corporate Debtor in place of the present liquidator Mr. Prashant Jain.
- 3. The minutes of the SCC meeting have been annexed as *Annexure-J* to the application. Written consent to act as the liquidator of the proposed liquidator dated 14.08.2025 is also annexed as *Annexure-K* to the application. The Insolvency Professional Entity has AFA which is valid up to 31.12.2025.
- 4. Accordingly, we appoint SSARVI Resolution Services LLP as the liquidator of the Corporate Debtor. In above terms I.A is **allowed** and stands **disposed of.**

Sd/-HARIHARAN NEELAKANTA IYER Member (Technical) ---Shripad--- Sd/-LAKSHMI GURUNG Member (Judicial)